

1002 B.M.

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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1262 of 1993

Smt. Manjusha Goswami Applicant.

Versus

Union of India & Ors. Respondents.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma, Member-J

(By Hon'ble Mr. S.Das Gupta, A.M.)

Heard Shri H.P.Pandey, learned counsel for the applicant on admission.

2. The applicant in this case has challenged the seniority list of Stenographers in the scale of Rs. 1400-2600/- published by the respondents vide their letter dated 6.6.1993, a copy of which is at Annexure A-2. The petitioner stated that she has been wrongly placed at Sl. No. 33, much below those at Sl. No. 16 to 25 who have not been validly promoted to the grade of Rs. 1400-2600 since they have not passed the requisite speed test whereas the applicant has already qualified in the same test at the time of her entry in service. This, according to the applicant, is in violation of the Rules contained in the Railway Board's circular dated 23.10.1974 which is stated to make passing speed test on 100 W.P.M., a condition precedent to the promotion to the grade of 1400-2600/-.

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3. The applicant stated to have submitted a representation against the position assigned to her in the impugned seniority list vide letter dated 24.3.1993, a copy of which is placed at Annexure A-7. This representation is still pending with the respondents and has not yet been replied to.

4. In the facts and circumstances of the case, we consider it appropriate at this stage, not to enter into the merits of this case, but to direct the respondents to consider the said representation on merit and dispose of the same by reasoned and speaking order within a period of 3 months from the date of communication of this order. The application is disposed of at admission stage with the above direction.


Member-J


Member-A'

Allahabad Dated: 14.7.1994

/jw/